

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.152/MP/2024

Subject : Petition under Section 79, 66 and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2010 seeking direction for issuance of Renewable Energy Certificates for the period FY 2019-20, FY 2020-21 and FY 2021-22.

Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEBL)

Respondents : National Load Despatch Centre (NLDC) and Anr.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Sesahdri, Advocate, HPSEBL
Shri Amal Nair, Advocate, HPSEBL
Ms. Shivani, Advocate, HPSEBL
Shri Alok Mishra, NLDC
Shri Gajendra Sinh, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking direction against the Respondent No.1, NLDC, to issue the Renewable Energy Certificates to the Petitioner for surplus Non-Solar Renewable Energy procured by it in excess of its Non-Solar Renewable Purchase Obligations for the FYs 2019-20, 2020- 21 and 2021-22. Learned counsel submitted that the Petitioner has already made its detailed submissions during the previous hearing on 22.11.2024. The matter has been listed to consider the response/reply of Respondent No.1, NLDC. Learned counsel further submitted that Respondent No.1, NLDC, has now filed its reply in the matter, indicating that it does not have any objection if the Commission decides to condone the delay in the Petitioner's REC application as a one-time exception.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**